

**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**  
**MISCELLANEOUS APPLICATION NO 810 OF 2023**  
**IN**  
**CIVIL APPEAL NO 7300 OF 2022**

**State Bank of India & Ors**

**... Petitioner**

**Versus**

**Rajesh Agarwal & Ors**

**... Respondents**

**O R D E R**

- 1 The apprehension which has been expressed by the Solicitor General of India is that since the judgment of the Division Bench of the High Court of Telangana dated 10 December 2022 was upheld in the judgment of this Court dated 27 March 2023, the judgment of this Court may be interpreted in the future to mean that the grant of a personal hearing is mandatory though it has not been so directed in the conclusions set out in paragraph 81 of the judgment.
- 2 While upholding the judgment of the High Court of Telangana dated 10 December 2020, the operative directions of this Court are those which are summarized in paragraph 81 in section 'E' of the judgment.
- 3 The Solicitor General states that in respect of his submission that the judgment of the Court should be granted only prospective effect, the Union of India may be advised to file a review separately.

- 4 The Miscellaneous Application is disposed of.
- 5 Pending applications, if any, stand disposed of.

.....CJI.  
[Dr Dhananjaya Y Chandrachud]

.....J.  
[Pamidighantam Sri Narasimha]

**New Delhi;**  
**May 12, 2023**  
GKA

ITEM NO.25

COURT NO.1

SECTION XII-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Miscellaneous Application No. 810/2023 in C.A. No. 7300/2022

(Arising out of impugned final judgment and order dated 27-03-2023 in C.A. No. 7300/2022 passed by the Supreme Court of India)

STATE BANK OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

RAJESH AGARWAL &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.75829/2023-CLARIFICATION/DIRECTION )

Date : 12-05-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
Mr. Sanjay Kapur, AOR  
Ms. Megha Karnwal, Adv.  
Mr. Surya Prakash, Adv.

For Respondent(s) Mr. Jasmeet Singh, AOR  
Mr. Saif Ali, Adv.  
Mr. Pushpendra Singh Bhadoriya, Adv.

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Arunabh Chowdhury, Sr. Adv.  
Ms. Shweta Parihar, Adv.  
Mr. Dechen Wangdi Lachungpa, Adv.  
Mrs. Pragya Baghel, AOR  
M/S. Coac, AOR

Mr. Gopal Jain, Sr. Adv.  
Mr. Ramesh Babu M. R., AOR  
Ms. Manisha Singh, Adv.  
Ms. Nisha Sharma, Adv.  
Mr. Rohan Shrivastava, Adv.  
Mr. Pranav P, Adv.

Mr. Tushar Mehta, Solicitor General  
Mr. Kanu Agarwal, Adv.

Ms. Aakanksha Kaul, Adv.  
Mr. Akshay Amritanshu, Adv.  
Ms. Praveena Gautam, Adv.  
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Miscellaneous Application is disposed of in terms of the signed reportable order.
- 2 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)  
AR-CUM-PS**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**

**(Signed order is placed on the file)**